CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH:NEW DELHI

CP No. 156/96

in

OA No. 231/94

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New Delhi this the 19th day of August 1996

Hon'ble Shri A.V.Haridasan, Vice-Chairman(J)

Hon'ble Shri K.Muthukumar, Member (A)

1. Shri Veer Singh,
R/o 275-II, I.T.Colony Pitampura,
Delhi- 110034

2. Shri C.S.Rawat,
R/o 338-II, I.T.Colony,
Pitampura,
Delhi- 110034 .....Applicants

By Advocate: Shri D.R.Gupta

Versus

1. Shri Ravi Kant,
Chief Commissioner of Income Tax,
C.P.Building, I.P.Estate,
New Delhi.

2. Shri Y.K.Giaha,
Deputy Commissioner of Income Tax(HQr Personnel),
Admn.II, I.P.Estate,
New Delhi.

.....Respondents

By Advocate: Shri V.P.Uppal

ORDER(ORAL)

Hon'ble Shri A.V.Hairdasan, Vice-Chairman(J)

This Contempt Petition arises out of OA No. 232/94 and 231/94 alleging that the directions contained in the order of the Tribunal have not been complied with. The respondents have filed a reply statement in both the Contempt Petitions enclosing a copy of the order, which shows that compliance of the directions of the judgement applicants in both the OAs have been fixed in the cadre of LDC and were considered for deemed promotion to the cadre of UDC.

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2. We are of the view that the order produced before us shows substantial compliance with the directions and we do not find any need to proceed further in this matter. Learned counsel for the applicant states that the respondents should have been given the petitioners arrears of pay and allowances. We are of the considered view that these matters are not to be considered in the proceedings under the contempt of court. Notings substantial compliance of our directions, we drop these contempt proceedings. Notices issued to the respondents are hereby discharged.

(K.MUTHUKUMAR)
Member (A)

(A.V.HARIDASAN)
Vice-Chairman (J)

cc.